



The Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) (Repealing) Act, 2022

Act No. 11 of 2022

Keywords:

to repeal the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Act No. 11 of 2014).

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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 27th September, 2022.

No.LL(B).52/2013/85.—The Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) (Repealing) Act, 2022 (Act No. 11 of 2022) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2022

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 23rd September, 2022.

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**THE MEGHALAYA STREET VENDORS PROTECTION OF LIVELIHOOD AND
REGULATION OF STREET VENDING) (REPEALING) ACT, 2022**

An

ACT

to repeal the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Act No. 11 of 2014).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-third Year of the Republic of India as follows:-

- | | |
|-----------------------------|---|
| Short title. | 1. This Act may be called the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) (Repealing) Act, 2022. |
| Repeal & Saving. | 2 (1) The Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 is hereby repealed.

(2) Notwithstanding such repeal, all orders issued and all actions taken or purported to be issued or taken under the said Act, shall deemed to have been taken, or purported to be issued or taken under the provisions of "The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act No. 7 of 2014)". |

D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.